

**THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH
(through web-based video conferencing platform)**

**Item No. 7
IA No.1340/22**

**In
CP (IB) No. 182/Chd/Hry/2020
Under Section 9 & 12A IBC 2016**

In the matter of:-

Dextra India Pvt. Ltd. ...Petitioners-Operational Creditors
Vs.
RCC Infraventures ...Respondent-Corporate Debtor

Present through Video Conferencing:

Mr. Reshabh Bajaj, Advocate for the petitioners-operational creditor in IA No.1340 of 2022

Respondent has already been proceeded ex parte vide order dated 30.06.2022

IA No.1340/22

The present application has been filed under section 12-A of Code seeking permission for withdrawal of application filed by Operational Creditor against the Corporate Debtor through RP. It is stated by learned counsel for RP that the matter has been settled and the Settlement Agreement dated 03.10.2022 is attached (Annexure A3) with the present application and he wants to seek permission for withdrawal of this petition. So, keeping in view the facts and circumstances, IA No.1340/2022 is allowed and Agreement of Settlement is taken on record. Thus, IA No.1340/2022 is disposed of.

CP (IB) No. 182/Chd/Hry/2020

In view of Settlement Agreement dated 03.10.2022, the main CP(IB) No.182/Chd/Hry/2020 is dismissed as withdrawn.

**SD/-
(Subrata Kumar Dash)
Member (Technical)
October 17, 2022
(DS)**

**SD/-
(Harnam Singh Thakur)
Member (Judicial)**